

not be resorted to, except in the public interest in accordance with law on a non discriminatory basis and against compensation.

The Agreement for the Avoidance of Double taxation and the Prevention of Fiscal Evasion with respect to taxes on income is expected to pave the way for increase in mutual trade, flow of investments and transfer of technology between India and Oman. The agreement provides for mutually agreed procedure for resolving tax problem encountered by tax payers in the respective countries. It also provides for exchange of information between the two governments for preventing tax evasion.

#### M.R.T.S. in Delhi

6100. SHRI DEVENDRA PRASAD YADAV : Will the PRIME MINISTER be pleased to state :

(a) whether obstacle relating to acquisition of land for MRTS Project in Delhi has cropped up; and

(b) if so, the details thereof including the institutions/persons objecting to it and the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) The Government of NCT of Delhi have informed that the land acquisition process for the Modified Phase-I of Delhi MRTS Project has been initiated. However, in respect of the Shahadara-Nangloi Rail Corridor, residents of Kirari Suleman and Mundka Villages have represented to the Government of NCT of Delhi to consider alternative location for construction of Nangloi MRTS Depot. For this purpose, M/s. RITES have been asked to examine the possibility of relocating or redesigning the Nangloi Depot so as to dislocate minimum number of residents of that area.

[Translation]

#### Anti-India Propaganda in Government Schools of Kashmir

6101. CHAUDHARY RAMCHANDRA BENDA : Will the PRIME MINISTER be pleased to state :

(a) whether Anti-India Propaganda has been launched in Government schools of Punch and other schools of the Kashmir Valley and generally these Madarasas and Government schools are under the influence of a pro-Pakistani fanatic organisation, the Jamaite-Islami;

(b) if so, the places where such propaganda is being made and the names of the organisation engaged in this work and the names who are providing financial assistance to them and their total number; and

(c) the steps taken by the Union Government to check the same ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF

PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c) The Government are aware of some reports of schools run under the patronage of certain secessionist/militant organisations such as Jama at-Islami, etc. with the aim of indoctrination of the youth in the State. The State Government has been regularly sensitized in the matter and sustained pressure is being maintained on such organisations to contain their anti-national activities. Efforts are also being made to reactivate and improve the functioning of the regular educational institutions, which would also inter-alia wean away children from the influence of such organisations.

[English]

#### Establishment of V.T.I.

6102. SHRI CHANDUBHAI DESHMUKH :

SHRI SANAT MEHTA :

Will the Minister of LABOUR be pleased to state:

(a) whether the Union Government have given any assurance to Gujarat Government for establishment of Regional Vocational Training Institute at Vadodara;

(b) if so, the terms and conditions prescribed by the Union Government therefor ;

(c) whether these terms and conditions have been complied with by the Gujarat Government; and

(d) if so, the time by which it is likely to be established ?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) to (d) The establishment of RVTI for Women at Vadodara was agreed to in 1991, on the clear understanding that the Government of Gujarat would make available a suitable plot of land measuring about 5 acres free of cost, for construction of a permanent building for the Institute and also to provide adequate temporary accommodation immediately for starting training activities. In April, 93, the State Government of Gujarat made available a plot of land with an existing old super-structure as also a new building already under construction on it. While the land was offered free, the State Government desired the cost of building under construction to be reimbursed to them. This could not be accepted as the building under construction did not meet the standards and requirements of the World Bank with whose assistance the Scheme is being implemented. The Institute, is however, functioning with the limited infrastructure since May, 1995.

#### IFCI

6103. SHRI NIHAL CHAND CHAUHAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have received any representation from the Scheduled Castes and Scheduled Tribes Employees Welfare Association regarding not follow-